



2026:AHC:48189

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6273 of 2026

Rama Devi

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

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|---------------------------|---|---------------------------|
| Counsel for Petitioner(s) | : | Vishnu Swaroop Srivastava |
| Counsel for Respondent(s) | : | C.S.C.                    |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. The petitioner has preferred the present writ petition inter-alia with the prayer to direct the Respondent No.2 namely Commissioner, Gorakhpur Division, Gorakhpur to decide the Case No.1350 of 2024, Computer Case No.C202405000001350 filed under Section 219 U.P. Land Revenue (Rama Devi vs. Sakuntla Devi and other), within stipulated period.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent to notice and keeping this petition pending before this Court. However, in case the respondent(s) feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. It is very fairly argued by the counsel for the petitioner that earlier the petitioner approached this Court by filing Writ C No.38866 of 2024 (Rama Devi vs. State of U.P. and 4 others). The same was disposed of vide order dated 25.11.2024. Order reads as follows:-

*"1. Heard learned counsel for the petitioner and perused the record.*

*2. The petitioner has preferred the present petition with the prayer to direct the court below to decide Suit No.1350 of 2024 (Computerized Case No.C202405000001350 (Rama Devi Vs. Shakuntala Devi and another) expeditiously.*

*3. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any*

*arguments has been made in this regard by the learned counsel for the petitioners to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2024.*

*4. In view of the above, no relief could be granted to the petitioners. However, court below is expected to decide the aforesaid case strictly in accordance with law without granting any unnecessary adjournment to either of the parties unless there is no legal impediment.*

*5. With the aforesaid observations, the petition is disposed of. "*

4. It is argued that though more than 14 months has already been lapsed and though the matter is pending consideration before the Respondent No.2 but till date no decision has been taken, hence the present writ petition.

5. Heard counsel the petitioner and perused the record.

6. In the facts and circumstances of the case and also in the interest of justice, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Commissioner, Gorakhpur Division, Gorakhpur to decide the aforesaid case expeditiously and preferably within a period of **six months** from the date of presentation of certified copy of this order but without granting any unnecessary adjournment unless there is no legal impediment.

**(Prakash Padia,J.)**

**March 10, 2026**

Swati